

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH :: NEW DELHI**  
**ORIGINAL APPLICATION No. 521 of 2022**

**IN THE MATTER OF:**

SAMPURNA NAND

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

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Filed by



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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI  
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**IN THE MATTER OF:**

SAMPURNA NAND .....APPLICANT

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STATE OF U.P. & ORS. ....RESPONDENTS

**COMPLIANCE REPORT OF RESPONDENT NO 52 IN TERMS  
OF ORDER OF HON TRIBUNAL DATED 17.10.2023.**

**MOST RESPECTFULLY SHOWETH:**

1. That a matter of Original Application No 521/22, titled Sampurna Nand Vs State of UP & Others, pertaining to pollution due to mining and stone crushers in the illegal mining on hills in the area of villages Bhagoti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar, District Mirzapur, Uttar Pradesh is under consideration of this Hon'ble Tribunal.
2. That M/s Raj Laxmi Enterorises ( Stone Crusher) Arzi Number 57 TA, 57 MI ,57 village Sonpur, Tehsil Chunar, District Mirzapur is impleaded as Respondent No 52 in the said matter of OA 521/2022.
3. That upon hearing the matter on 17.10.2023, this Honble Tribunal was pleased to direct all the Respondent mine lease holders and stone crushers to be allowed to operate in terms of said order. Hon'ble Tribunal was further pleased to direct as under wide order dated 17.10.2023.

10. *“The mining lease holders are directed to file their response regarding compliance with EC/consent conditions including CSR/CER activities and recommendations made by the Joint Committee. The proprietors of stone crushers are also directed to file their response regarding obtaining of consent from UPPCB and compliance with consent conditions including CSR/CER activities and recommendations made by the Joint Committee before this Tribunal with copy to Member Secretary, UPPCB and District Magistrate, Mirzapur by e-mail on or before 30.11.2023 at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF.*

11. *The UPPCB and District Magistrate, Mirzapur are directed to file report verifying such compliance by the mining lease holders and stone crushers on or before 31.12.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. “*

4. That the Respondent No. 52 obtained the CTO vide UPPCB order dated 27.07.2021 and the Compliance Status of Conditions in CTO dated 27.07.2021 grated to the Answering Respondent. Copy of The CTO dated 27.07.2021 herewith and marked as **ANNEXURE – R 52 /1**
- a) In compliance of the Conditions of CTO dated 27.07.2021, the plants and machinery of the industry

such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyer belts are covered and the ends of conveyer belts are covered.

- b) In compliance of the Conditions in CTO dated 27.07.2021, telescopic Suit has been installed at the end of conveyer belts. The photographs showing the installed telescopic Suit installed at the end of conveyer belts are filed herewith and marked as **ANNEXURE – R- 52 /2**
- c) In compliance of the Conditions in CTO dated 27.07.2021. Water Sprinklers have been installed at jaw crusher and conveyer belts have been installed at metal sheet barricading. The photographs showing the installed Water Sprinklers have are filed herewith and marked as **ANNEXURE – R- 52 /3**
- d) In compliance of the Conditions in CTO dated 27.07.2021, separate energy meter for consumption of electricity used in water sprinkling and water meter for measurement of quantity of water consumption have been installed
- e) Compliance of the Conditions in CTO dated 27.07.2021, Wind breaking wall of 12 feet height was found constructed in the industry premises. Additionally, Partially open metal sheet barricading of approximate 12 feet height as wind breaking wall has been established in west, South and north direction of industry. Photographs

of wind breaking wall installed herewith and marked as

**ANNEXURE –R -52 /4**

As per the conditions of the CTO, the Answering Respondent was supposed to install Dust suppression and Anti-Smog Guns for Suppression of the dust and it is a matter of record that the applicant has installed Anti-Smog Guns which are completely operational. The photographs showing the installed anti-smog guns and Dust suppression are filed herewith and marked as **ANNEXURE –R -52 /5**

F) In compliance of the Conditions in CTO dated 27.07.2021, Respondent has extensive Plantation subsequent to the Observations, including plants of multiple species and different sizes of 350 trees in 0.5 acr of the own land . Photographs of plantation are being annexed herewith and marked as **ANNEXURE-R-52 /6**

5. That a team of officials from district administration, UPPCB and Mining Department has inspected the stone crusher site on 30.12.2023, To our understanding the team was satisfied and nothing adverse was found/intimated by the team during inspection at the site.

New Delhi

Dated 05.01.2024

Filed By / through



(Sujeet Kumar)  
Advocates for R 52  
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Hari Nagar Ashram New Delhi  
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Mob. No. 9210070726

## BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH :: NEW DELHI

ORIGINAL APPLICATION No. 521 of 2022

IN THE MATTER OF:

SAMPURNA NAND

....APPLICANT

VERSUS

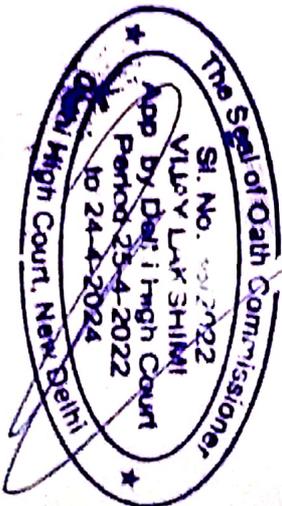
STATE OF U.P. &amp; ORS.

....RESPONDENTS

A F F I D A V I T

I, Prashant Kumar Singh , Arzi Number 57 TA, 57 MI ,57 Village - Sonpur, Tehsil -Chunar, District Mirzapur, Presently at Delhi do hereby solemnly affirm and declare as under: -

1. That I am owner of M/s Raj Laxmi Enterprises ( Stone Crusher), Vill- Sonpur, Tehsil-Chunar, District Mirzapur and fully competent to file accompanying Response/ reply.
2. That I am fully conversant with case as derived from record and competent to swear to this affidavit.
3. That I have read the accompanying compliance report on my behalf as Respondent No 52 and have understood the contents thereof. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.
4. That the Annexures are true copy of the originals.



*Prashant Kumar Singh*  
श्री/श्रीम/श्रीमती  
अभिज्ञान और जागरूकता

*Prashant Kumar Singh*  
DEPONENT

**VERIFICATION:**

**04 JAN 2024**

Verified at New Delhi on 04 day of , 2024 and the contents of this affidavit are true and correct to the best of my knowledge and belief; nothing materials have been concealed therefrom.

*Prashant Kumar Singh*  
DEPONENT

CERTIFIED THAT THE DEPONENT

Shri/Sm/Km. *Prashant* Age *37*

S/o, W/o.....

R/o.....

Identified by *Suyit Kumar*

has solemnly sworn at *Delhi*

on *4/1/24* at *Delhi*

that the contents of the affidavit

have been read and are true

& correct to this knowledge.

Oath Commissioner, Delhi

*[Signature of Oath Commissioner]*





**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. - 132211/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/MIRZAPUR/2021**

**Dated : 27/07/2021**

**To ,**

Shri PRASHANT KUMAR SINGH

M/s RAJ LAXMI ENTERPRISES

ARAZI NO. 57 TA,57MI,57 VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR,

DISTT. MIRZAPUR(U.P.)

MIRZAPUR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RAJ LAXMI ENTERPRISES**

Reference Application No. 12893706

Dated : 27/07/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RAJ LAXMI ENTERPRISES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/08/2021 to 31/07/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

RADHEY SHYAM Digitally signed by RADHEY SHYAM  
Date: 2021.07.27 09:53:46 +05'30'

**REGIONAL OFFICER**

**Enclosed : As above  
(condition of consent):**

Copy to: CEO-2, U.P.POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMATI NAGAR, LUCKNOW

RADHEY SHYAM Digitally signed by RADHEY SHYAM  
Date: 2021.07.27 09:55:08  
+05'30'  
**REGIONAL OFFICER**

Dated : 27/07/2021

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of STONE GRITS-200 TPH.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

| <b>Air Pollution Source Details</b> |                             |                     |                  |                    |  |
|-------------------------------------|-----------------------------|---------------------|------------------|--------------------|--|
| <b>S.No</b>                         | <b>Air Pollution Source</b> | <b>Type of Fuel</b> | <b>Stack No.</b> | <b>Parameters</b>  | <b>Height</b>  |
| 1                                   | PROCESS EMISSION            | NIL                 | 0                | Particulate Matter | Covering of all process emission sources and regular water sprinkling. |
| 2                                   | 600 KVA DG SET              | DIESEL              | 1                | Particulate Matter | As per standard  |
| 3                                   | 63 KVA DG SET               | DIESEL              | 2                | Particulate Matter | As per standard  |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| <b>Emission Quality Details Detail</b> |                 |                    |                            |
|--|-----------------|--------------------|----------------------------|
| <b>S.No</b>                            | <b>Stack No</b> | <b>Parameter</b>   | <b>Standard</b>            |
| 1                                      | 0               | Particulate Matter | 600 Micro gram/cubic meter |
| 2                                      | 1               | Particulate Matter | As per standard            |
| 3                                      | 2               | Particulate Matter | As per standard            |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

.....SPECIFIC CONDITIONS OF CTO (AIR).....

1. This consent to operate is granted for M/s RAJ LAXMI ENTERPRISES, ARAZI NO. 57 TA,57 MI,57 D, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.) for the production of stone grits & stone dust-200 Ton/Hour (Co-ordinates of the industry are- 25.055542 N and 82.998738 E).
2. This consent order is valid from dated 01.08.2021 to 31.07.2026 for production of above-mentioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent would be deemed void.
3. The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.
4. The industry shall comply the following points:-
  - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
  - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
  - III. All belt conveyors shall be covered by the industry.
  - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
  - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
  - VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
  - VII. Green belt along the boundary wall shall be developed by stone crusher.
  - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
  - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
  - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
  - XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.
  - XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM<sup>3</sup>.
  - XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.
  - XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.
  - XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.
5. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL [http://www.uppcb.com/pdf/Green-belt-Guide 160218.pdf](http://www.uppcb.com/pdf/Green-belt-Guide%20160218.pdf).
6. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.
7. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.
8. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.
9. The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act,1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.
10. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
11. The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honorable High Court, Honorable National Green Tribunal and Honorable

Supreme Court.

12. The 600 and 63 KVA D.G. set should have minimum stack height 0.2 x KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.
  13. The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
  14. The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
  15. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
  16. This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.
  17. Industry shall be operated in such a manner that ambient air quality should not be adversely affected.
  18. Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.
  19. The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.
  20. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
  21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.
  22. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
  23. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.
  24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.
  25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
  26. This consent order will not affect the acceptance of order/directions of other departments.
  27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.
  28. The validity of this consent to establish order is subjected to the authenticity of facts mentioned in the Land Revenue Department report dated 24.12.2020, received from SDM, Tehsil-Chunar, Distt -Mirzapur vide letter no. 877/ST-duri/2020 dated 24.12.2020.
  29. The industry shall comply the all points as mentioned in notarized affidavit dated 02.06.2021 submitted with application.
  30. Industry shall submit a Bank Guarantee of Rs. 50000/- within 15 days for complying the above conditions.
- Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time.
- Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**RADHEY  
SHYAM**

Digitally signed by  
RADHEY SHYAM  
Date: 2021.07.27  
09:56:37 +05'30'





**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. - 132212/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/MIRZAPUR/2021**

**Dated : 27/07/2021**

**To ,**

Shri PRASHANT KUMAR SINGH  
M/s RAJ LAXMI ENTERPRISES

ARAZI NO. 57 TA,57MI,57 VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR,  
DISTT. MIRZAPUR(U.P.)  
MIRZAPUR

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RAJ LAXMI ENTERPRISES**

**Reference Application No :12893732**

**Dated :27/07/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. RAJ LAXMI ENTERPRISES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/08/2021 to 31/07/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

RADHEY SHYAM Digitally signed by RADHEY SHYAM  
Date: 2021.07.27 09:50:53 +05'30'  
**REGIONAL OFFICER**

**Enclosed : As above  
(condition of consent):**

Copy to: CEO-2, U.P.POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMATI NAGAR, LUCKNOW

RADHEY SHYAM Digitally signed by RADHEY SHYAM  
Date: 2021.07.27 09:51:33 +05'30'  
**REGIONAL OFFICER**

## Annexure to Consent issued to M/s.RAJ LAXMI ENTERPRISES vide

Consent Order No. 12893732/ Water

Dated : 27/07/2021

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of STONE GRITS-200 TPH.
2. The quantity of maximum daily effluent discharge should not be more than the following :

| <b>Effluent Discharge Details</b> |                         |  |   |
|-----------------------------------|-------------------------|--|---|
| <b>S.No</b>                       | <b>Kind of Effluent</b> | <b>Maximum daily discharge, KL/day</b> | <b>Treatment facility and discharge point</b> |
| 1                                 | Domestic                | 1.0 kld                                | Septic Tank                                   |
| 2                                 | Industrial              | Nil                                    | ETP   |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| <b>Domestic Effluent</b> |                  |                 |
|--------------------------|------------------|-----------------|
| <b>S.No</b>              | <b>Parameter</b> | <b>Standard</b> |
|                          |                  |                 |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| <b>Industrial Effluent</b> |                  |                 |
|----------------------------|------------------|-----------------|
| <b>S.No</b>                | <b>Parameter</b> | <b>Standard</b> |
|                            |                  |                 |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

.....SPECIFIC CONDITIONS OF CTO (WATER).....

1. This consent to operate is granted for M/s RAJ LAXMI ENTERPRISES, ARAZI NO. 57 TA, 57 MI, 57 D, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT. MIRZAPUR (U.P.) for the production of stone grits & stone dust -200 Ton/Hour (Co-ordinates of the industry is- 25.055542 N and 82.998738 E).
2. This consent order is valid from dated 01.08.2021 to 31.07.2026 for production of above-mentioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent would be deemed void.
3. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
4. The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.
5. The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
6. The industry shall not increase its production/production capacity without the written permission /NOC from the board.
7. The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.
8. The industry shall not discharge any trade effluent.
9. The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, Honorable Over site Committee, Honorable High Court, Honorable National Green Tribunal and Honorable Supreme Court.
10. The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
11. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
12. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
13. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
14. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
15. The industry shall comply on the following points before start of production: -
  - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
  - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
  - III. All belt conveyors shall be covered by the industry.
  - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
  - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
  - VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
  - VII. Green belt along the boundary wall shall be developed by stone crusher.
  - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
  - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
  - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
  - XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.
  - XII. Industry shall comply the all directions issued by board under different Action Plans.
  - XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.
  - XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.
16. Regular water sprinkling shall be done in order to maintain ambient air quality. The control

measures for controlling process emissions should be properly maintained and continuously operated.

17. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.

18. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.

19. The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.

20. The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.

21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.

22. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.

23. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.

24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.

25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.

26. This consent order will not affect the acceptance of directions/orders of any other departments.

27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.

28. The validity of this consent to establish order is subjected to the authenticity of facts mentioned in the Land Revenue Department report dated 24.12.2020, received from SDM, Tehsil-Chunar, Distt -Mirzapur vide letter no. 877/ST-duri/2020 dated 24.12.2020.

29. The industry shall comply the all points as mentioned in notarized affidavit dated 02.06.2021 submitted with application.

Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.

Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**RADHEY SHYAM** Digitally signed by RADHEY SHYAM  
Date: 2021.07.27 09:52:17 +05'30'  
**REGIONAL OFFICER**

ANNEXURE – R- 52 /2

PHOTOGRAPHS OF TELESCOPIC SUIT INSTALLED AT THE ENDS OF THE CONVEYOR BELTS





ANNEXURE – R- 52 /3

The photographs of Water Sprinklers



ANNEXURE –R -52 /4

PHOTOGRAPHS OF WIND BREAKING WALL OF 12 FEET HEIGHT



ANNEXURE -R -52 /5

PHOTOGRAPHS OF ANTI-SMOG GUNS AND DUST SUPPRESSION



ANNEXURE- R-52 /6

PHOTOGRAPHS OF PLANTATION







**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH :: NEW DELHI  
ORIGINAL APPLICATION No. 521 of 2022  
IN THE MATTER OF:**

SAMPURNA NAND

....APPLICANT

VERSUS

STATE OF U.P. &amp; ORS.

....RESPONDENTS

KNOW ALL to whom these present shall come that I/We  
owners of M/s Raj Laxmi Enterprises

Prashant Kumar Singh

the above named Sujeet Kumar D/2046/2011 do hereby appoint.

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-  
To act, appear and plead in the above-noted case in this Court or in any other Court in which the same  
may be tried or heard and also in the appellate Court including High Court subject to payment of fees  
separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review,  
revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed  
necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may  
arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts  
and things which may be necessary to be done for the progress and in the course of the prosecution of  
the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority  
hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of  
Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his  
substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all  
hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the  
result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate  
which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by  
me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the  
prosecution of the said case until the same is paid up. The fee settled is only for the above case and  
above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the  
same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled  
for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

**IN WITNESS WHERE OF** I/We do hereunto set my /our hand to these presents the contents  
of which have been understood by me/us on this \_\_\_\_\_ day of \_\_\_\_\_

\_\_\_\_\_ 20 \_\_\_\_\_

*[Signature]*  
Advocate

Client

*[Signature]*  
Prashant Kumar Singh

Client

Respondent No - 52  
M/s Raj Laxmi Enterprises

